

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 154/MP/2021**

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of deemed availability for the period from 1.4.2020 to 30.4.2020 in respect of Ramagundam Super Thermal Power Station Stage-III (500 MW).

Petitioner : NTPC Limited

Respondents : APEDCL and 11 others

Date of Hearing : **7.2.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Shivam Kumar, Advocate, NTPC  
Shri U.S. Mohanty, NTPC  
Shri Shahrab Zaheer, NTPC  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Ms. Bhabna Das, Advocate, Karnataka Discoms  
Shri SM Kaushal, Advocate Karnataka Discoms

**Record of Proceedings**

Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on **18.4.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

